आयातित खाद्य तेलों का आवटन करने के लिये यह सिद्धांत समान रूप से अपनाया जाता है।

## Augmentation of strength of Rural Labour Inspectors in Orissa

2751. SHRIMATI MIRA DAS: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the State Government of Orissa vide letter No. IIM/1-51/88/5289|LE dated the 26th May, 1988 requested the Central Government for the augmentation of the existing strength of the Rural Labour Inspectors for effective enforcement of the minimum wages in the agriculture sector;

(b) if so, what are the details thereof;

(c) what is the decision, if any, taken by Government in this regard; and

(d) if answer to part (c) be in the negative, what are the reasons for delay in taking a decision in the matter and by when a decision is likely to be taken?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The letter No. IIM/1-51/88/5289/LE dated the 26th May, 1988 of the State Government of Orissa has not been received in the Ministry of Labour.

(b) to (d) Do not arise.

# Amendment to workmen's compenesation Act

2752. SHRIMATI MIRA DAS: Will the Minister of LABOUR be peased to state:

(a) whether it is a fact that the State Government of Orissa in their letter No. 5444/LEIVW(b)2-46/88 dated 12th May, 1988 proposed to amend sec. 21 of the workmen's compensation Act in regard to the transfer of claim cases of migrant workers to the compensation commissioners of their respective States and also for enhancement of penalty under Inter-State Migrant Workmen's Act, 1979;

(b) whether it is also a fact that a joint study team set up by Government had made certain recommendations to amend sec. 21(2) of the workmen's compensation Act 1923; and

(c) if so, what is the decision, if any, taken  $b_y$  Government in the matter stating the reasons for delay in bringing a legislation to this effect?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) Yes Sir.

(c) The suggestion for amendment of section 21 of the Workmen's Compensation Act, 1923 is included in the current batch of proposals for amendment of the Act, which is separately under consideration. The suggestion for enhancement of penalties under Inter-State Migrant Workmen Act, 1979 is not being processed for the present, pending receipt of the Report of the National Commission on Rural Labour, which has set up a Study Group on Migrant Labour. The delay in bringing forward a legislation for amendment of the WC Act is mainly due to the fact that there are large number of proposals for amendment of the Act, which have to be finalised in consultation with he Organisations of Employers/Employees and the State Governments.

# Central Training Organisation in Orissa

2753. SHRIMATI MIRA DAS: Will the Minister of LABOUR be pleased to state:

(a) whether any proposal is under Government's consideration for setting up of a Central Training Organisation in Orissa for training the management and workers in handling major industrial hazard situations in the State; (b) if so, what are the details thereof stating the Central assistance, if any proposed to be given for setting up of the same; and

(c) if answer to part (b) above be in the negative, whether Government would consider the importance of such a training in preventing industrial accidents and environmental hazards?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): (a) to (c) The information is being collected and will be laid on the Table of the House.

# Proposal to provide housing sites to Backward Classes

2754. SHRI KOTAIAH PRAGADA: Will the Minister of WELFARE be pleased to state:

(a) whether there is a proposal under Government's consideration to treat educationally and socially backward classes at par with Scheduled Castes and Scheduled Tribes in the matter of providing house sites; and

(b) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) At present there is no proposal under Government's consideration to treat educationally and socially backward classes at par with Scheduled Castes and Scheduled Tribes in the matter of providing house sites.

# Private Industrial Training Institutes at par with Government I.T.I.s

2755. SHRI KOTAIAH PRAGADA: Will the the Minister of LABOUR be pleased to state whether any proposal is under Government's consideration to treat Industrial Training Institutes in the Private sector at par with I.T.I.s of the State Governments to introduce new trades with the assistance of the World Bank, in case the private I.T.Is. trades are affiliated to the National Council for Vocational Training, New Delhi.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): No Sir, there is no such proposal under Government's consi-\_-t deration at present.

# Improvement in suburban railway services in Bombay

2756. SHR<sub>I</sub> SUBRAMANIAN SWAMY: Will the Minister of RAIL-WAYS be pleased to state what steps are being taken by Government to improve the Central Railway and Western Railway and suburban railway services in Bombay city?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): A statement is attached. (See below)

#### Statement

Steps taken to improve the suburban Railway services in Bombay.

### 1. Improvement to the Central and Western Railway:

Improvement to the Railways is a continuous process, depending on the needs and availability of resources.

### A. Central Railway

A provision of Rs. 362.93 crores has been made in the 1990-91 budget for the Central Railway for new lines, traffic facility works, signalling improvements, electrification of heavy density routes, computerisation of passenger reservation systems, track renewal, remodelling of stations, construction of road overbridges, modernisation of workshops and improvements in other areas and procurement of machinery & plant and rolling stock.

The major works include:

- (i) New Lines:
  - (a) Satna-Rewa
  - (b) Guna-Etawah